



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Judicial Administration Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Srinagar, the 3<sup>rd</sup> of July, 2018

SRO 294 .- In exercise of the powers conferred by section 6 read with section 7 of the Jammu and Kashmir Criminal Law Amendment Act, 1958 (Act No. III of 1958) and in partial modification of notification SRO 416 dated 17-10-2014, the Government hereby appoint Shri Ravinder Nath Wattal, District Judge as Special Judge, Anti-corruption, Srinagar for trial of offences specified in clause (a), (b) and (c) of sub-section (1) of section 6 of the said Act within the territorial jurisdiction of Districts of Srinagar, Ganderbal, Budgam, Leh and Kargil.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Dated: 03 -07-2018.

NO: LD(P)89/2-II

Copy to the:-

1. Director General of Police, J&K, Srinagar.
2. Principal Secretary to Government, Home Department.
3. Commissioner Vigilance, J&K, Srinagar.
4. Commr./Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Srinagar.
6. Principal Secretary to Hon'ble Chief Justice J&K High Court, Srinagar.
7. Principal District and Sessions Judge, Srinagar.
8. Concerned Judicial Officer.
9. Director Litigation, Kashmir.
10. OSD to Hon'ble Advisor to Governor, In-Charge Department of LJ&PA for information of Hon'ble Advisor
11. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J & P A for information of the Secretary.
13. SRO section, Department of LJ&PA (w. 7. s.c).
14. In-Charge, Website, Department of LJ&PA.
15. Concerned file

(Ashish Gupta)

Deputy Legal Remembrancer

3.7.2018